

ITEM NO.46

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Criminal) No(s). 174/2026

KESHAW ANAND

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

FOR ADMISSION

IA No. 136787/2026 - EXEMPTION FROM FILING O.T.

IA No. 136783/2026 - GRANT OF INTERIM RELIEF

IA No. 136786/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 15-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Mr. Colin Gonsalves, Sr. Adv.
Mr. Manik Gupta, Adv.
Ms. Puja Sharma, AOR

For Respondent(s) :Mr. Sharan Dev Singh Thakur, A.A.G.
Dr. Vijendra Singh, AOR
Mr. S.Subramaniam, Adv.
Ms. Aayushi Srivastava, Adv.
Mr. Jitendra Kumar Tripathi, Adv.
Mr. Aniket Tiwari, Adv.

Ms. Shahrukh Alam, Adv.
Ms. Deeksha Dwivedi, Adv.
Mr. Paras Nath Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned senior counsel for the petitioner and learned counsel for respondent no.1/State at length.

We direct respondent no.1/State to produce the brother of the petitioner Aditya Anand and Rupesh Roy before this Court on 18.05.2026 at 2.00 P.M.

contd..

In the meantime, judicial custody of the aforesaid two persons to continue.

List on 18.05.2026 at 2.00 P.M.

(NEETU SACHDEVA)
DEPUTY REGISTRAR

(DIVYA BABBAR)
COURT MASTER (NSH)